

Form A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KONVERGE HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KONVERGE HEALTHCARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05-12-2014
3.	Authority under which corporate debtor is incorporated / registered	ROC-BENGALURU
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24232KA2014PTC077624
5.	Address of the registered office and principal office (if any) of corporate debtor	# 153, Sector-5, HSR Layout, Bangalore-5601102
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 06-11-2024 Order received on: 08-11-2024
7.	Estimated date of closure of insolvency resolution process	07-05-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kalpana Kamlesh Gandhi IBBI/IPA-001/IP-P-02635/2022-2023/14164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 302, Emperor, L T Road, Borivali(West), Mumbai - 400092 Email ID: kalpanagandhica@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: B-2/304, Dhan Vaibhav CHS, Jambli Galli, Borivali (West), Mumbai - 400092 Email ID: cirp.konvergehealthcare@gmail.com
11.	Last date for submission of claims	22-11-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: B-2/304, Dhan Vaibhav CHS, Jambli Galli, Borivali (West), Mumbai - 400092

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Konverge Healthcare Private Limited 06-11-2024 [mail received from NCLT on 08-11-2024].

The creditors of Konverge Healthcare Private Limited, are hereby called upon to submit their claims with proof on or before 22-11-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil} in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

K. K Gandhi

Name and Signature of Interim Resolution Professional
Date and Place

: Kalpana Kamlesh Gandhi
: 08-11-2024 at Mumbai



HDFC BANK
Registered Office: HDFC Bank Limited, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjur Marg (East), Mumbai - 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft/Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose of the Securities on or after 16th November, 2024 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 6 th Nov., 2024	Date of Sale Notice
1	XXXX2187	G SOMASUNDAR	29,143.37	08-Nov-24
2	XXXX3693	SRIDHARA MURTHY P J	3,47,743.54	06-Nov-24
3	XXXX4262	SHANKAR MANDAL	9,86,821.00	28-Oct-24
4	XXXX3511	RAJU K	63,262.85	28-Oct-24
5	XXXX5755	DEEPAK KUMAR M DUMAVAT	78,596.93	08-Nov-24
6	XXXX9761	SUNITA S HOSGOUDA	19,97,515.53	19-Oct-24
7	XXXX6144	RAJ AYYAR	5,10,501.44	06-Nov-24
8	XXXX1088	LOKESH C R	7,91,796.82	19-Oct-24

Date : 09.11.2024
Place : Karnataka
Sd/-
HDFC BANK LTD.

CANARA BANK
YELAHANKA DAIRY
A Government of India Undertaking CROSS BRANCH, BANGALORE-560064

Online Gold Auction Notice

Whereas the authorized officer of CANARA BANK, YELAHANKA DAIRY CROSS 10491 issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://egold.auctiontignr.net> on 27-11-2024 at 12:00PM to 03:00PM.

Sl. No.	Borrower - LAN	Gross Weight & Net Weight	Date of Inspection & EMD	EMD account Details
1	E SHIVA KUMAR LOAN No 180198660740	34.3 and 30	27-11-2024 and Rs. 22000/-	209272434 IFSC CODE CNRB0010491

Please contact 6352634523 or 9023724780 for more information.
Visit <https://egold.auctiontignr.net> for detailed terms & conditions.

Sd/-
Manager

26 PUBLIC NOTICE

General Public are hereby informed, That my client Sri Naveen Kumar T Sio late Thimmaraayappa, aged about 31 years residing at No 330, Chunchughatta, Kothnur Main Road, Konankunte Post, Bengaluru-560062, represents that original sale deed dated 02-09-1976, vide document No 6341/1976-77, Book No 1, volume No 1188, at page No 65 to 67 executed by Sri. Belanna and his minor children's in favour of Thimmaraayappa, original Sale deed dated 01-05-1975 vide document 678/ 1975-76, Book No 1, volume No 1147, at page No 217 to 219, executed by Sri. Siddappa in favour of Sri. Thimmaraayappa and Rectification deed, dated 04-12-1986, vide document No 5086/1986-87, Book No 1, volume No 2509, at page No 148 to 150 executed by Sri. Munirayappa Sio Late Siddappa, in favour of Sri. Thimmaraayappa registered in the office of sub-registrar Bengaluru south Taluk, Bengaluru, which have been lost/ misplaced in the BMTCL Bus travelling from City Market to Kothnur Bus Stop, around 11 AM on 11-10-2024, in which my client has lodged complaint on 26-10-2024 to the Konankunte police station around 7-20 PM of Serial No 1306049 and lost report No 1306049/2024, any persons in possession of the aforesaid documents may return the same to me or my advocate, having any one may any sort claim over the said property may lodge their objection / file their objection with 7 days from this day to the undersigned.

SCHEDULE PROPERTY

1. All that piece and parcel of the property bearing old Sy 72/5, New Sy No 172/5, measuring 1 acre situated at Kothur Village, Uthrahalli Hobli, Bengaluru South Taluk and bounded on:
East by: Sri. S. Srinivas property, West by: Sri. Venkateshappa property, North by: Sri. Obanna's property, South by: Remaining land purchased from Siddappa property.

2. All that piece and parcel of the property bearing Sy No 72/5, measuring 1 acre situated at Kothur Village, Uthrahalli Hobli, Bengaluru South Taluk and bounded on:
East by: Sri. Munirayappa property, West by: Sri. Srinivas's property, North by: Sri. Obanna's property, South by: Remaining land purchased from Siddappa property.

Sd/-
M.B. SHANKARE GOWDA
ADVOCATE B.A., LL.B.
No. 62/2, 1st Floor, 27th Cross, Cubbonpet Main Road, BANGALORE-560002
RANG. NO. KARJ/1637/98
Mob: 9845074243
Email: shankaregowdamb4@gmail.com

ANGLO-FRENCH DRUGS & INDUSTRIES LTD
Registered Office: Plot No.4, Phase II, Peenya Industrial Area, Peenya, Bangalore 560058
CIN: L24230KA1923PLC010205, Telephone: 080-23156757, E-mail: compliance@afdil.com, Website: www.afdil.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 30TH SEPTEMBER, 2024 (Rs. in Lakhs)

Sl. No.	Particulars	Quarter Ended		Nine Months Ended		Year Ended
		30.09.2024 (Un-Audited)	30.06.2024 (Un-Audited)	30.09.2023 (Un-Audited)	30.09.2023 (Un-Audited)	
1	Total Income from operations	2049	2174	2915	4223	9520
2	Net Profit / (Loss) for the period before Tax, Exceptional and / or Extraordinary items	999	335	(270)	1,334	(795)
3	Net Profit / (Loss) for the period before Tax, (after Exceptional and / or Extraordinary items)	999	335	(270)	1,334	(795)
4	Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	766	335	(684)	1,101	(1,209)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	759	332	(698)	1,091	(1,262)
6	Equity Share Capital (Face Value of Rs.10/- each)	113	123	123	113	123
7	Other Equity					16967
8	Earnings per equity share (of Rs.10/- each)					
(1)	Basic (Rs.)	68	27	(56)	97.70	(98)
(2)	Diluted (Rs.)	68	27	(56)	97.70	(98)

NOTES:

- The above is an extract of the detailed format of Unaudited Financial Results for the quarter and half year ended September 30, 2024, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter ended September 30, 2024, are available on the Company's Website www.afdil.com and Stock Exchange website (www.mse.in).
- The Company has prepared Financial results in accordance with the companies (Indian Accounting Standards) Rules, 2015 prescribed under Section 133 of the Companies Act, 2013.
- Buyback of shares: The Board of Directors of the Company in the meeting held on 29th July 2024 vide Resolution number 03, approved the buy back of shares proposed by the Company at a rate of Rs 4000 per share. A total of 1,06,500 equity shares have been bought back by the company in the second quarter of FY 2024-25 (Face value of Rs. 10 per share and Share Premium of Rs. 3990 per share). The total accepted value for such buyback is Rs. 42,80,00,000/- and the total amount available for distribution after deduction of costs was Rs. 46,00,76,240/-. The process of buyback concluded on 23rd of September 2024.
- Figures of the previous periods have been regrouped / restated wherever necessary.
- The above results have been reviewed by the statutory Auditors and Audit Committee and approved by the Board of Directors at their meetings held on November 07, 2024.

Place : Bangalore
Date : November 07, 2024

By Order of the Board
for ANGLO-FRENCH DRUGS & INDUSTRIES LIMITED
Sd/-
Company Secretary

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KORDASH HANDLERS & LOGISTICS PVT LTD (FORMERLY KNOWN AS WLM LOGISTICS PARKS PRIVATE LIMITED)

RELEVANT PARTICULARS

1. Name of the corporate debtor	Kordash Handlers And Logistics Private Limited (Formerly known as WLM Logistics Parks Private Limited)
2. Date of incorporation of corporate debtor	04.12.2007
3. Authority under which corporate debtor is incorporated/registered	ROC Bangalore
4. Corporate Identity No. of the corporate debtor	U45201KA2007PTC044552
Address of the registered office and principal office (if any) of corporate debtor	No. 129/18, 4th Floor, 1st Main, Opp. Ayyappa Temple, St Road, Wilson Garden, Bangalore, Karnataka, 560027
6. Insolvency commencement date in respect of corporate debtor	06.11.2024
7. Estimated date of closure of insolvency resolution process	05.05.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	NITIN DAGA IBBI/IPA-001/IP-002213/2020-2021/13405
9. Address and e-mail of the interim resolution professional, as registered with the Board	P-68, Sector-A, Metropolitan Co-Operative Housing Society Limited, Police Station- Pragati Maidan, Canal South Road, Kolkata, West Bengal, 700105 daga.nitin.cs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	P-68, Sector-A, Metropolitan Co-Operative Housing Society Limited, Police Station- Pragati Maidan, Canal South Road, Kolkata, West Bengal, 700105 daga.nitin.cs@gmail.com
11. Last date for submission of claims	20.11.2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Web Link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Kordash Handlers and Logistics Private Limited (Formerly known as WLM Logistics Parks Private Limited) on 06.11.2024. The creditors of Kordash Handlers and Logistics Private Limited (Formerly known as WLM Logistics Parks Private Limited), are hereby called upon to submit their claims with proof on or before 20.11.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Nitin Daga
Interim Resolution Professional
Date : 09.11.2024
Place : Kolkata
In the matter of Kordash Handlers and Logistics Private Limited

Repo Home Finance Limited
ARB-Bangalore : No. 109, First Floor, A-Wing, Mittal Tower, M.G. Road, Bengaluru-560001

E-AUCTION SALE NOTICE

Sale of Immovable Properties Mortgaged to Repo Home Finance Ltd. Under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Whereas the Borrower: Mr. P. Narayana, S/o. Mr. Pothuluganah, Co-Borrower: Mrs. Ravanamma, W/o. P. Narayana, Guarantor: Mrs. K. Swarnalatha, W/o. P. Krishnaiah have borrowed money from Repo Home Finance Limited, Bangalore Branch from the schedule hereunder against the mortgage of the immovable property more fully described in the schedule hereunder. Since the Borrowers failed to repay the loan amount, the Company has issued a Demand Notice under Section 13(2) of the SARFESI Act, 2002 on 18.05.2023 calling upon them to repay the amount mentioned in the notice vide Loan Account No. 1121890002933 (Nov 258189000177), being ₹ 12,54,624/- as on 17.05.2023 together with further interest, costs and expenses within 60 days from the date of the said notice.

Whereas the Borrower & Co-Borrowers have failed to pay the amount due to the Company as called for in the said demand notice, the Company has taken possession of the secured asset more fully described in the schedule hereunder by issuing Possession Notice under Section 13(4) of the Act on 06.11.2023.

Whereas the Borrowers having failed to pay the dues in full, the secured creditor, Repo Home Finance Limited has decided to sell the under mentioned secured asset in "As is where is condition" and "As is what is condition" under Section 13(4) of the Act read with Rules 8 & 9 of the Security Interest (Enforcement) Rules 2002 for realization of the debts due to the Company. The dues of the Borrower vide Loan Account No. 1121890002933 (Nov 258189000177), being ₹ 16,95,468/- as on 06.11.2024.

Date / Time of E- Auctions 13.12.2024, 11.00 a.m. - 12.00 Noon (with unlimited auto extension of 5 minutes)

Last Date & time for submitting E-Tenders: 12.12.2024, 04.00 p.m.

DESCRIPTION OF THE PROPERTY: All parts and parcel of land and building, situated at Western portion of Vacant Site bearing No.42, Khaita No.522, formed in Assessment No.66, situated at Kamraganandahalli Village, Yeshwanthpur Hobli, Bangalore North Taluk, now presently comes under the limits of Bruhat Bengaluru Mahanagara Palike (BBMP), Measuring: East to West: 20feet, North to South: 30feet And Bounded on: East by: Eastern portion of site No.42, West by: Site No.41; North by: Site No.31; South by: 20 feet Road.

RESERVE PRICE ₹ 22,95,000/- EMD (10% of Reserve Price) ₹ 2,29,500/- Minimum Bid Increment Amount ₹ 20,000/-

For E-Auction procedure, please contact M/s. C1 India Pvt. Ltd., Mr. Prabakaran - 74182 81709.

For inspection of the property the intending bidders may contact the Branch Head, Repo Home Finance Limited, Bangalore Branch (Now at KSA Bangalore), on all working days between 10 a.m to 5 p.m. Contact No.08041 233109 & 93412 89752.

Date: 07.11.2024
Authorized Officer, Repo Home Finance Limited

FORM NO. 14
[See Regulation 33(2)]
By Regd./A.D., Dasti falling which by publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL BANGALORE (DRT 2)
4th Floor., Telephone House, Raj Bhavan Road, Bengaluru, Pincode - 560001.

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

PUNJAB NATIONAL BANK
Versus
MR G K BHARTA

To,
(CHB) PUNJAB NATIONAL BANK, JP Nagar Branch, No 218, 9th Cross, II Phase, KSRRTC Layout, Bangalore 560078.

HOLDERS
(CD 1) MR GK BHARTA, S/O Gopal Bharat Residing at Flat No G1 Patel Chinmappa Gurudadri Abode Apartments No 81 Main Dwarakanagar Banashankari 3rd Stage Bangalore 560085.

ALSO AT: R/A No.776, 17th F, 3rd Main, 6th Cross, 6th Block, Koramangala Bangalore-560095.

CERTIFICATE DEBTORS

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL BANGALORE (DRT 2) in OA/648/2018 an amount of Rs 18322489 (Rupees One Crore Eighty Three Lakhs Twenty Two Thousands Four Hundred Eighty Nine Only) along with pendente lite and future interest @ 12% Compound Interest Monthly w.e.f. 31/12/2018 and cost till realization has become due against you

- You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
- You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
- You are hereby ordered to appear before the undersigned within 15 days receipt of this notice for further proceedings.
- In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 12/08/2022.

Sd/-
RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL BANGALORE (DRT 2)

You are directed that the payment made, if any, b by the Certificate Debtor(s) be credited to the consolidated account of all debts due in this case from the Certificate Debtor(s) and the Recovery officer kept posted with the payment position regularly.

The consolidated account so maintained will be subject to the verification of the Recovery Officer. You are further directed to submit an up to date statement of the total claim in respect of the above matter and full details of property particulars wherefrom the recovery of the debt is to be made.

Note: Strike out whichever is not applicable...

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KORDASH HANDLERS & LOGISTICS PVT LTD (FORMERLY KNOWN AS WLM LOGISTICS PARKS PRIVATE LIMITED)

RELEVANT PARTICULARS

1. Name of the corporate debtor	Kordash Handlers And Logistics Private Limited (Formerly known as WLM Logistics Parks Private Limited)
2. Date of incorporation of corporate debtor	04.12.2007
3. Authority under which corporate debtor is incorporated/registered	ROC Bangalore
4. Corporate Identity No. of the corporate debtor	U45201KA2007PTC044552
Address of the registered office and principal office (if any) of corporate debtor	No. 129/18, 4th Floor, 1st Main, Opp. Ayyappa Temple, St Road, Wilson Garden, Bangalore, Karnataka, 560027
6. Insolvency commencement date in respect of corporate debtor	06.11.2024
7. Estimated date of closure of insolvency resolution process	05.05.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	NITIN DAGA IBBI/IPA-001/IP-002213/2020-2021/13405
9. Address and e-mail of the interim resolution professional, as registered with the Board	P-68, Sector-A, Metropolitan Co-Operative Housing Society Limited, Police Station- Pragati Maidan, Canal South Road, Kolkata, West Bengal, 700105 daga.nitin.cs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	P-68, Sector-A, Metropolitan Co-Operative Housing Society Limited, Police Station- Pragati Maidan, Canal South Road, Kolkata, West Bengal, 700105 daga.nitin.cs@gmail.com
11. Last date for submission of claims	20.11.2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Web Link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Kordash Handlers and Logistics Private Limited (Formerly known as WLM Logistics Parks Private Limited) on 06.11.2024. The creditors of Kordash Handlers and Logistics Private Limited (Formerly known as WLM Logistics Parks Private Limited), are hereby called upon to submit their claims with proof on or before 20.11.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Nitin Daga
Interim Resolution Professional
Date : 09.11.2024
Place : Kolkata
In the matter of Kordash Handlers and Logistics Private Limited

FORM NO. 14
[See Regulation 33(2)]
By Regd./A.D., Dasti falling which by publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL BANGALORE (DRT 2)
4th Floor., Telephone House, Raj Bhavan Road, Bengaluru, Pincode - 560001.

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

PUNJAB NATIONAL BANK
Versus
MR SAI ELECTROPLATES AND OTHERS

To,
PUNJAB NATIONAL BANK, BRAT 26/27, MG Road, BANGALORE-560001.

HOLDERS
(CD 1) M/S. SAI ELECTROPLATES Shed No. V-44 8th Cross, 2nd Stage, Peenya Industrial Area, Peenya, Bangalore-560058. Rep By Its Proprietor, MR. SATISH.M (CD 2) M/S UNITED CRAFTS No.4, 1st Cross, Nayandhalli West, Mysore Road, Bangalore. Represented By Its Proprietor Mr. Vishnu Reddy, K.M. (CD 3) M/S. SRINIDHI APPARELS No.5, 2nd Floor, Nayandhalli West, Mysore Road Bangalore. ALSO AT: M/s.Srinidhi Apparels, No.175, 1st Main Road Udi Main Road, K.r. Puram Bangalore-560039. Represented By Its Proprietor (CD 4) MR. SATISH M. S/O. MR. MUNIRAJU No.11, 1st Cross, 2nd Main Road, Rajagopalnagar, Peenya 2nd Stage, Bangalore-560058. (CD 5) MR. VISHNU REDDY, S/O. LATE. K.M. MADHAVA REDDY, No.175, 1st Cross, Udi Main Road K.r.puram, Bangalore. AND ALSO AT: Mr. Vishnu Reddy Municipal, No.19, Sy.No.4/1 Binmangala Manavarkhaval Village, B.m.krishnamurthy Nagar, Near Swamy Vivekananda Metro Railway Station, Old Madras Road, Bangalore-560038. (CD 6) MR. KUNJAR REDDY, K.K. S/O. LATE. K.M.MADHAVA REDDY, No.175, 1st Cross, Udi Main Road, K.r. Puram, Bangalore AND ALSO AT: Mr. Kumar Reddy K.M. No.119, Sy.No.4/1, Binmangalamana Varkhaval Village, BM. Krishnamurthy Nagar, Near: Swamy Vivekananda Metro Railway Station, Old Madras Roads Bangalore-560038.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL BANGALORE (DRT 2) in TA/783/2017 an amount of Rs 36944831.00 (Rupees Three Crore Sixty Nine Lakhs Forty Four Thousands Eight Hundred Thirty One Only) along with pendente lite and future interest as stated in RC till realization and costs of Rs.2,32,631/- has become due against you (Jointly and severally/ Fully/Limited) Further penal interest @ 2% at simple also applicable as per RC.

- You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
- You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
- You are hereby ordered to appear before the undersigned within 15 days receipt of this notice for further proceedings.
- In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due. Given under my hand and the seal of the Tribunal, on this date: 19/06/2024.

Note: Attention is invited to Rule 16 of the Second Schedule of the Income Tax Act 1961 read with recovery of Debts Due to Banks and Financial Institutions Act, 1993 which is reproduced below:
"Rule 16(1) where a notice has been served on a defaulter under Rule 2, the defaulter or his representative in interest shall not be competent to mortgage, charge, lease or otherwise deal with any property belonging to him except with the permission of the Debts Recovery Officer, nor shall any civil court issue any process against such property in execution of a decree for the payment of money.
2) Where an attachment has been made under this schedule any private transfer or delivery of the property attached or of any interest therein and any payment to the defaulter of any debt, dividend or other monies contrary to such attachment, shall be void, as against all claims enforceable under the attachment".
3) You are also liable to disclose your assets both movable and immovable to this Tribunal along with the Income Tax Returns of last 5 year.

Sd/-
RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL BANGALORE (DRT 2)

Copy to: PUNJAB NATIONAL BANK

You are directed that the payment made, if any, b by the Certificate Debtor(s) be credited to the consolidated account of all debts due in this case from the Certificate Debtor(s) and the Recovery officer kept posted with the payment position regularly.

The consolidated account so maintained will be subject to the verification of the Recovery Officer. You are further directed to submit an up to date statement of the total claim in respect of the above matter and full details of property particulars wherefrom the recovery of the debt is to be made.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KONVERGE HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	KONVERGE HEALTHCARE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	05-12-2014
3. Authority under which corporate debtor is incorporated / registered	ROC-BENGALURU
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24232KA2014PTC077624
5. Address of the registered office and principal office (if any) of corporate debtor	# 153, Sector-5, HSR Layout, Bangalore-5601102
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on: 06-11-2024 Order received on: 08-11-2024
7. Estimated date of closure of insolvency resolution process	07-05-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kalpna Kamlesh Gandhi IBBI/IPA- 001/IP-P- 02635/2022-2023/14164
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add: 302, Emperor, LT Road, Borivali (West), Mumbai - 400092 Email ID: kalpanagandhica@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: B-2/304, Dhan Vaibhav CHS, Jamblji Galli, Borivali (West), Mumbai - 400092 Email ID: cnp.konvergehealthcare@gmail.com
11. Last date for submission of claims	22-11-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Web Link: https://ibbi.gov.in/ Physical Address: B-2/304, Dhan Vaibhav CHS, Jamblji Galli, Borivali (West), Mumbai - 400092

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Konverge Healthcare Private Limited 06-11-2024 [mail received from NCLT on 08-11-2024]. The creditors of Konverge Healthcare Private Limited, are hereby called upon to submit their claims with proof on or before 22-11-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim : Kalpana Kamlesh Gandhi
Resolution Professional
Date and Place : 08-11-2024 at Mumbai

L&T Finance Limited
(formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Bangalore

POSSESSION NOTICE
[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Holdings Limited (erstwhile, L&T Housing Finance Ltd has been Merged with L&T Housing Finance Ltd. (Under the Scheme of Amalgamation by way of merger by absorption approved by the NCI Mumbai) as well as NCLT Kolkata, merged with L&T Finance Limited w.e.f. 12th April, 2021 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)- As on 02/07/2024	
H143402502 21114747 & H143402502 21114747L	1. Rajeshwari K, 2. Karthick K., 3. Green Wood Furniture And Interiors through Its Proprietor Rajeshwari K)	All The Piece And Parcel Of Site No.568, Situated At West Of Chord Road, Iii Rd Stage Extension Measuring East To West 30 Sq Ft X North To South 38			

PUBLIC NOTICE
Notice is hereby given to the Family of late Mr. Anandkumar Dharmaji Shah, an individual is intending to purchase the Premises more particularly described in the Schedule hereunder.

SCHEDULE OF PREMISES
Flat No. 302, comprising 92.74 sq. mts carpet area on the 3rd Floor and Flat No. 403, comprising 64.51 sq. mts, carpet area on the 4th Floor in the building known as Fairy Manor at 13, Ruston Smta, Mira, Fort, Mumbai-400029 situated at 62, Balaji Park Scheme, A Ward No. 17, Locality, Mira, Fort, Mumbai-400029.

REKHA NAIK & ASSOCIATES
Advocates and Legal Consultants,
Address: Office No. 21, 3rd Floor, Rahman Building, Veer Nariman Road, Opp. Bala Schemes, Fountain, Mumbai-400023

(Under the Bye-law No. 34)
The Form of Notice, Inviting Claims or Objections to the transfer of the and the interest of the Deceased Member in the Capital / Property of the Society.

Public Notice
Shri. Dinesh Sanjeeva Suvarna, a member of the Shivshakti Complex A, B, C, D, E & F Wing Co-operative Housing Society Ltd., having address at C Wing and holding Flat No. 301, on 3rd Floor in the building of the society died on 06/01/2024 without making any nomination.

for Shivshakti Complex A, B, C, D, E & F Wing CHS Ltd. (Secretary)

Form "Z"
[See sub rule 11(d)-1 of rule 107]
Possession Notice for Immovable Property
The KANCHANGAURI MAHILA SAHAKARI PATPEDI LTD. under the Maharashtra Co-operative Societies 1961 issued a Notice Dated 09/08/2024 calling upon the judgment debtor Mr. Vikram Ajit Kagade as below.

Notice dated 09/08/2024 A/c No. 1172/8450, Demand Amt. Rs. 34,29,562/- Mr. Vikram Ajit Kagade was issued a Demand notice to repay the amount mentioned in the Demand notice dated 09/08/2024 being Rs. 34,29,562/- (Rs. Thirty Four Lakhs, Twenty Nine Thousand, Five Hundred Sixty Two Rupees) with daily interest at the rate of 18% per annum and the judgment debtor failed to repay the amount thereunder as mentioned in the Demand notice dated 09/08/2024 and attached the property described herein below on 13/09/2024.

Whereas, the Recovery Officer has issued the Demand Notice before possession of Flat no.2, 1st Floor, "Jigal Co-op.Housing Society", plot no.14, surve no.423, Bodhale Nagar, Nashik-Pune Road, Nashik, Tal-Nashik, Dist-Nashik, inter alia calling upon you to pay the sum of Rs. 34,29,562/- (Rs. Thirty Four Lakhs, Twenty Nine Thousand, Five Hundred Sixty Two Rupees) plus further interest & Other Charges as on attachment order date, but you failed and neglected to pay the said amount to the Recovery Officer of the Patpedhi till this date.

Whereas, the Recovery Officer Mr. Pratik Tukaram Nagarkar on visited 11.00 a.m. on 30/10/2024 at Flat no.2, 1st Floor, "Jigal Co-op.Housing Society", plot no.14, surve no.423, Bodhale Nagar, Nashik-Pune Road, Nashik, Tal-Nashik, Dist-Nashik, as mentioned above Mr. Vikram Ajit Kagade is Absent at said Property and the Physical Possession of the Property not taken by me.

The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has not taken possession of the property described herein below in exercise of powers conferred on him under rule 107 (11(d)-1) of the Maharashtra Co-operative Societies 1961, as the Judgment Debtor Mr. Vikram Ajit Kagade is Absent, so I could not take possession of the Property, I hereby call upon you to pay the sum of Rs. 34,29,562/- (Rs. Thirty Four Lakhs, Twenty Nine Thousand, Five Hundred Sixty Two Rupees) plus further interest as on 01/10/2024 plus surcharge thereon.

Description of the Immovable Property
Flat no.2, 1st Floor, "Jigal Co-op.Housing Society", plot no.14, surve no.423, Bodhale Nagar, Nashik-Pune Road, Nashik, Tal-Nashik, Dist-Nashik.
All that part and parcel of the property consisting of Flat no.2, 1st Floor, "Jigal Co-op.Housing Society", plot no.14, surve no.423, Bodhale Nagar, Nashik-Pune Road, Nashik, Tal-Nashik, Dist-Nashik. Within the registration Tahsil Nashik and District Nashik, Nashik Division, in the Registration District and Sub-District of Nashik.

Date: 30/10/2024
Mr. Pratik Tukaram Nagarkar
Recovery Officer
(MCS Act, 1960 u/s. 156 & Rule 107 of 1961)
Attached to KANCHANGAURI MAHILA SAHAKARI PATPEDI LTD.

PUBLIC NOTICE
This is to inform the general public at large that my client MR. VIJAY DHARAMPRAKASH FULJARI is the legal owner of the property situated at (Building No. 1, Block C-3, Shop No. 3, Shop No. 14, Ground floor, Darshan Nagar CHS Ltd., Tolaram Nagar, Chembur, Colaba, Mumbai-400074. The said shop was initially in name of deceased father of my client late SHRI. MOHINI DHARAMPRAKASH FULJARI who expired on 10.11.2023 and his wife LATE SMT. MOHINI DHARAMPRAKASH FULJARI also expired on 26.04.2016 and accordingly the said shop was transferred to her name by legal heirs vide entry (1) of MR. VIJAY FULJARI, (2) MR. HARSHAD FULJARI & (3) MR. TARUN FULJARI by the society. The following 2 (two) copies of previous original documents in respect of said shop had been introduced by my client and same is not traceable in respect of searches and diligent efforts to the same. I agree to pay the balance of the said shop to the society.

Public Notice
I, Mrs. Swati Sunil Sawant residing at B-702, Silver Residency, Vashi, Navi Mumbai, Maharashtra, India, do hereby certify that the above is the only Sunil Sawant who was married to my late husband Mr. Sunil Vasudeo Sawant who expired on 10.11.2023. I declare that my husband Mr. Sunil Vasudeo Sawant expired on 10.11.2023. I declare that my husband Mr. Sunil Vasudeo Sawant expired on 10.11.2023. I declare that my husband Mr. Sunil Vasudeo Sawant expired on 10.11.2023.

FORM A PUBLIC ANNOUNCEMENT
(under Regulation of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF KONVERGE HEALTHCARE PRIVATE LIMITED

Public Notice
Notice is hereby given that the Original Share Certificate No. 1, bearing Distinctive Nos-1 to 5 for the shares of Rs. 50/- each, in respect of Flat No. 1, Ground Floor, Rajaram CHS. Ltd. Flat No. 18, 19, 20, Baljore Road, Dadar, Nashik-422001 which is in the name of present co-owners i.e. MR. SHAILESH G. GARACH, MR. NARAYAN G. GARACH & MR. MANVAK J. GARACH, which have been lost and mislaid.

Public Notice
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof, in part or by electronic means. All other creditors may submit their claims with proof, in part or by electronic means. All other creditors may submit their claims with proof, in part or by electronic means.

GOLDEN LEGAND LEASING AND FINANCE LIMITED
NOTICE TO THE SHAREHOLDERS FOR EXTRA ORDINARY GENERAL MEETING
NOTICE is hereby given that the Extra Ordinary General Meeting (EOM) of the Company will be held on Monday, the 29th December, 2024 at 12:00 Noon through physical mode at the registered office of the Company as set out in the Notice of EOM, which is being circulated for convening the EOM.

PUBLIC NOTICE
This is to inform the general public at large that my client MR. VIJAY DHARAMPRAKASH FULJARI is the legal owner of the property situated at (Building No. 1, Block C-3, Shop No. 3, Shop No. 14, Ground floor, Darshan Nagar CHS Ltd., Tolaram Nagar, Chembur, Colaba, Mumbai-400074. The said shop was initially in name of deceased father of my client late SHRI. MOHINI DHARAMPRAKASH FULJARI who expired on 10.11.2023 and his wife LATE SMT. MOHINI DHARAMPRAKASH FULJARI also expired on 26.04.2016 and accordingly the said shop was transferred to her name by legal heirs vide entry (1) of MR. VIJAY FULJARI, (2) MR. HARSHAD FULJARI & (3) MR. TARUN FULJARI by the society. The following 2 (two) copies of previous original documents in respect of said shop had been introduced by my client and same is not traceable in respect of searches and diligent efforts to the same. I agree to pay the balance of the said shop to the society.

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Table with 5 columns: Sr. No., Particulars, 30.09.2024, 30.06.2024, 30.03.2024, 30.09.2023, 31.03.2024. Rows include Revenue from Operations, Other Income, Net Profit/(Loss) before Tax, Profit/(Loss) after Tax, etc.

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Table with 5 columns: Sr. No., Particulars, 30.9.2024, 30.6.2024, 30.3.2023, 30.9.2024, 31.03.2024. Rows include Total Income from Operations, Profit/(Loss) before Tax, Profit/(Loss) for the period, Total Comprehensive Income for the period, etc.

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of BSE INDIA LTD. bearing its Registered Office The Central, 124-C, 12th Floor, Bhatia Khera Complex, Bandra (E), Mumbai, Maharashtra, 400012 registered in the name of the following Shareholders have been sent to them.

Table with 5 columns: Sr. Name of Shareholders, Folio No., Certificate Nos., Distinctive Nos., No. of Shares. Rows include D. BADAMENI D. MENTA (Deceased), D. DALATKING B. MENTA (Deceased), D. DALATKING B. MENTA (Deceased).

Table with 5 columns: Sr. No., Particulars, 30.09.2024, 30.06.2024, 30.03.2024, 30.09.2023, 31.03.2024. Rows include Revenue from Operations, Other Income, Net Profit/(Loss) before Tax, Profit/(Loss) after Tax, etc.

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